

**LOK SABHA
UNSTARRED QUESTION NO. 10
TO BE ANSWERED ON 18TH JULY 2016**

ALLOCATION OF KEROSENE

†10. SHRI AJAY MISRA TENI:
SHRI CHANDRA PRAKASH JOSHI:

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has launched the Direct Benefit Transfer (DBT) scheme for transfer of kerosene subsidy into the consumers account in view to check diversion/black-marketing of kerosene;

(b) if so, the details thereof along with the extent of success achieved therefrom;

(c) the details of the cases of black marketing/diversion and smuggling of kerosene reported from various States under Public Distribution System or identified by the Government during the last three years and persons/dealers found involved therein and the action taken by the Government thereon, State/UT-wise;

(d) the quantum of kerosene quota allocated/consumed by various States during the said period, State/UT-wise;

(e) whether the said quota of kerosene reportedly lapsed on account of non-lifting by some States due to non-availability of transportation and various other reasons; and

(f) if so, the details thereof along with the steps taken by the Government to disallow the quota to lapse/re-instate the existing kerosene quota allocated to various States?

ANSWER

पेट्रो लयम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)
MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b) It has been decided to implement Direct Benefit Transfer in Kerosene (DBTK) from 1.4.2016 in 39 districts across the country. But on the request of participating State Govts. due to the ongoing steps for preparedness in launching DBTK, the Scheme has not started as yet. Other States/UTs have also been requested to join the Scheme and those State Governments/UTs may also propose

inclusion of more number of Districts in the coming months. It has also been decided that the States would be given cash incentive of 75% of subsidy savings during the first two years, 50% in the third year and 25% in the fourth year. In case the States voluntarily agree to undertake cuts in kerosene allocation, beyond the savings due to DBT, a similar incentive would be given to those States/UTs. Preparation to implement DBTK by the participating States is reviewed regularly. State Government of Karnataka had volunteered to undertake cut in Kerosene allocation.

(c) State/UT-wise details of reported cases of irregularities viz. black-marketing/diversion, smuggling etc. of Kerosene under Public distribution System during the last three years and the current year (April-June, 2016) are given in **Annexure-I**. State/UT-wise details of the SKO dealership suspended/terminated on account of irregularities like Black Marketing, Diversion, Smuggling etc. of PDS Kerosene during last three years and current year (April-June, 2016) are at **Annexure-II**.

(d) to (f) State-wise details of the PDS Kerosene allocated/consumed and lapsed by various States/UTs during the last three years are given in **Annexure-III**.

Ministry of Petroleum and Natural Gas has been receiving requests for restoration of quota lapsed on account of non-availability of transportation and various other reasons. These requests are considered on case to case basis and restoration is allowed on merit of the case.

Annexure-I

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.10 asked by Shri Ajay Misra Teni and Shri Chandra Prakash Joshi for answer on 18.07.16 regarding 'Allocation of Kerosene'

State/UT-wise details of reported cases of irregularities viz. black-marketing / diversion, smuggling etc. of Kerosene under Public Distribution System during the last three years and the current year (April-June, 2016)

	STATES/UTs	NUMBER OF CASES
1	A&N Islands	0
2	Andhra Pradesh	4
3	Arunachal Pradesh	0
4	Assam	2
5	Bihar	2
6	Chandigarh	0
7	Chattishgarh	3
8	D & N Haveli	0
9	Daman and Diu	0
10	Delhi	0
11	Goa	0
12	Gujarat	2
13	Haryana	3
14	Himachal Pradesh	0
15	Jammu and Kashmir	0
16	Jharkhand	7
17	Karnataka	21
18	Kerala	1
19	Lakshadweep	0
20	Madhya Pradesh	1
21	Maharashtra	3
22	Manipur	0
23	Meghalaya	0
24	Mizoram	0
25	Nagaland	0
26	Orissa	8
27	Puducherry	0
28	Punjab	6
29	Rajasthan	1
30	Sikkim	0
31	Tamil Nadu	0
32	Telangana	9
32	Tripura	0
33	Uttar Pradesh	19
34	Uttarakhand	0
35	West Bengal	1
	Total	93

Annexure-II

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.10 asked by Shri Ajay Misra Teni and Shri Chandra Prakash Joshi for answer on 18.07.16 regarding 'Allocation of Kerosene'

State/UT-wise detail of the SKO dealerships suspended / terminated on account of irregularities viz. black-marketing/diversion, smuggling etc. of Kerosene under Public Distribution System during the last three years and the current year (April-June, 2016)

States/UTs	Total	
	Suspended	Terminated
A&N Islands	0	0
Andhra Pradesh	4	0
Arunachal Pradesh	0	0
Assam	1	0
Bihar	1	0
Chandigarh	0	0
Chattishgarh	3	0
D & N Haveli	0	0
Daman and Diu	0	0
Delhi	0	0
Goa	0	0
Gujarat	1	0
Haryana	3	0
Himachal Pradesh	0	0
Jammu and Kashmir	0	0
Jharkhand	3	0
Karnataka	10	0
Kerala	1	0
Lakshadweep	0	0
Madhya Pradesh	0	0
Maharashtra	3	0
Manipur	0	0
Meghalaya	0	0
Mizoram	0	0
Nagaland	0	0
Orissa	5	0
Puducherry	0	0
Punjab	2	2
Rajasthan	1	0
Sikkim	0	0
Tamil Nadu	0	0
Telangana	4	0
Tripura	0	0
Uttar Pradesh	7	0
Uttarakhand	0	0
West Bengal	1	0
Total	50	2

STATE-WISE DETAILS OF PDS SKO ALLOCATION, UPLIFTMENT AND QUOTA LAPSED DURING LAST 3 YEARS (IN KL)										
	Name of States/UTs	2015-16			2014-15			2013-14		
		Allocated	Uplifted	Lapsed	Allocated	Uplifted	Lapsed	Allocated	Uplifted	Lapsed
1	A & N ISLANDS	5772	5754	18	6408	5624	784	6912	5730	1182
2	ANDHRA PRADESH	266676	232034	34642	320580	284880	35700	465996	466087	-91
3	ARUNACHAL PRADESH	10320	10301	19	11460	11420	40	11479	11448	31
4	ASSAM	321372	321037	335	327924	327838	86	327966	327886	80
5	BIHAR	796704	794700	2004	812964	804266	8698	814068	805199	8869
6	CHANDIGARH	2988	850	2138	3324	2363	961	3528	3462	66
7	CHATTISGARH	172272	159144	13128	175788	167474	8314	180072	174200	5872
8	D&N HAVELI	1836	1831	5	2040	2040	0	2280	2280	0
9	DAMAND AND DIU	828	826	2	876	864	12	876	840	36
10	DELHI	0	0	0	0	0	0	53424	10668	42756
11	GOA	5136	5034	102	5244	5244	0	5244	5244	0
12	GUJARAT	657336	657022	314	670752	670469	283	673416	673125	291
13	HARYANA	88344	70583	17761	90144	89172	972	91260	88869	2391
14	HIMACHAL PRADESH	24144	24091	53	24636	24570	66	24660	24593	67
15	JAMMU & KASHMIR*	81180	80072	1108	90198	86365	3833	94698	94019	679
16	JHARKHAND	262572	260463	2109	267936	267307	629	268704	266808	1896
17	KARNATAKA	509832	484235	25597	522768	504339	18429	522888	522440	448
18	KERALA	117780	117744	36	120180	120179	1	120192	120189	3
19	LAKSHADWEEP	984	984	0	1008	1008	0	1008	1008	0
20	MADHYA PRADESH	589824	580126	9698	625572	587181	38391	625668	617945	7723
21	MAHARASHTRA	626256	614001	12255	695844	695555	289	730464	730113	351
22	MANIPUR	23388	23321	67	24960	24840	120	24967	24963	4
23	MEGHALAYA	25428	25383	45	25944	25932	12	25944	25943	1

24	MIZORAM	6672	6640	32	7416	7416	0	7800	7788	12
25	NAGALAND	16752	16756	-4	17088	17088	0	17100	17076	24
26	ORISSA	389724	385094	4630	397680	396116	1564	398988	397530	1458
27	PUDUCHERRY	4260	4201	59	4344	4248	96	4440	4416	24
28	PUNJAB	85380	83249	2131	89664	88720	944	90132	86062	4070
29	RAJASTHAN	495180	481542	13638	505284	497128	8156	508764	500235	8529
30	SIKKIM	5712	5717	-5	6348	6348	0	6348	6345	3
31	TAMIL NADU	341724	341723	1	348696	348683	13	348696	348698	-2
32	TELANGANA	174480	170067	4413	145404	182422	-37018	0	0	0
33	TRIPURA	38400	38401	-1	39180	39180	0	39180	39179	1
34	UTTAR PRADESH	1557600	1556675	925	1589388	1585487	3901	1590000	1588311	1689
35	UTTRAKHAND	35196	35020	176	35916	35705	211	36168	35782	386
36	WEST BENGAL	943332	941877	1455	962580	960881	1699	963528	961771	1757
	TOTAL ALLOCATION	8685384	8536500	148884	8975538	8878352	97186	9086858	8996251	90607

